

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

(8)

O.A. NO: 663/87 199  
T.A. NO:

DATE OF DECISION 24.10.1991

Shri A.G.Mohamed Peerzada.

Petitioner

Advocate for the Petitioners

Versus

Union of India.

Respondent

Mr.A.I.Bhatkar.

Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. M.Y.Priolkar, Member (A).

The Hon'ble Mr. N.Dharmadan, Member (J).

1. Whether Reporters of local papers may be allowed to see the Judgement ? Yes
2. To be referred to the Reporter or not ? No
3. Whether their Lordships wish to see the fair copy of the Judgement ? No
4. Whether it needs to be circulated to other Benches of the Tribunal ? No

mbm\*

(M.Y.PRIOLKAR)  
MEMBER (A).

(9)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY.

Original Application No. 663/87.

Shri Abdul Gani Mohamed Peerzada.

... Applicant.

V/s.

Union of India.

... Respondent.

Coram: Hon'ble Member (A), Shri M.Y.Priolkar,  
Hon'ble Member (J), Shri N.Dharmadan.

Appearances:-

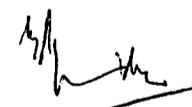
None present for the applicant.  
Mr.A.I.Bhatkar for Mr.M.I.Sethna.

Oral Judgment:-

(Per Shri M.Y.Priolkar, Member (A)) Dated: 24.10.1991.

It is reported that the applicant has expired. Although we had issued notice on 20.5.1991 to the advocate on record, and again on 29.7.1991, to take steps to bring the legal heirs, if any, of the applicant on record in accordance with law, None has appeared on behalf of the applicant or of his advocate on the last three dates viz. 4.6.1991, 29.7.1991 and 18.10.1991. It would appear therefore that the legal heirs of the applicant are not interested in pursuing this case. This application is accordingly dismissed for non-prosecution with no order as to costs. Mr.A.I.Bhatkar is present on behalf of the respondents.

  
(N.DHARMADAN)  
MEMBER (J)

  
(M.Y.PRIOLKAR)  
MEMBER (A).

B.S.M.